

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ALUE INDIA PRIVATE
LIMITED**

1.	NAME OF CORPORATE PERSON	ALUE INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	25/11/2011
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC DELHI II
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U93000DL2011FTC227922
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	507, 5TH FLOOR, D.D.A. BUILDING No.5, DISTRICT CENTER, JANAKPURI B-1, WEST DELHI, NEW DELHI, DELHI, INDIA, 110058
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24TH MARCH 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CA. PAWAN KUMAR GARG 25-A, POCKET-J, SHEIKH SARAI-2, NEW DELHI-110017 EMAIL ID: CA.PAWANGARG@GMAIL.COM MOBILE No. 9873981462 IBBI REG No. IBBI/IPA-001/IP P00608/2017-2018/11069
8.	LAST DATE FOR SUBMISSION OF CLAIMS	23/04/2026

Notice is hereby given that the **Alue India Private Limited** has commenced voluntary liquidation on has commence the Voluntary liquidation on **24/03/2026**.

The stakeholders of **Alue India Private Limited** are hereby call upon to submit a proof of claim, on or before **23/04/2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

PAWAN KUMAR GARG
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P00608/2017-2018/11069
NEW DELHI

CA. Pawan Kumar Garg
25-A, Pocket-J, Sheikh Sarai-2, New Delhi-110017
IBBI Reg No. IBBI/IPA-001/IP-P00608/2017-2018/11069
Date and Place: 25.03.2026, New Delhi

FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one State to another.
Before the Central Government Regional Director, Eastern Region.
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **SAFARI DIGITAL EDUCATION INITIATIVES PRIVATE LIMITED**
[CIN: U80904DL2012PTC204512], having its registered office at A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044.

Applicant Company/Petitioner to the Central Government (Regional Director, Northern Region) under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting held on Friday, March 20, 2026, to enable the Company to change its Registered Office from "Union Territory of New Delhi" to the "State of West Bengal".
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044, within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:
A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044
For and on behalf of the Applicant/Petitioner
Saurabh Mittal
Director
DIN: 01402533

Date: March 24, 2026
Place: New Delhi

Form No. INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one State to another
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION I, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, 2ND FLOOR, CGO COMPLEX, NEW DELHI - 110003
IN THE MATTER OF SUBSECTION 4 OF SECTION 13 OF COMPANIES ACT, 2013 AND CLAUSE (A) OF SUB RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014

Applicant
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the memorandum of association of the company in terms of the special resolution passed at Extra Ordinary General meeting held on 21st March 2026 to enable the company to change its Registered office from "State of Delhi" to "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the regional director (Northern Region) I, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below: **KBCG Advertising (India) Private Limited**, First Floor, 101, Wing 1, Hans Bhawan, Bahadur Shah Zafar Marg, I.P. Estate, Central Delhi, New Delhi, India, 110002.
Sd/-
For and on behalf of the Applicant
Beja Devi (Director)
DIN: 09540304

Date: 25/03/2026
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ALUE INDIA PRIVATE LIMITED

1. Name of Corporate Person	Alue India Private Limited
2. Date of Incorporation of Corporate Person	25.11.2011
3. Authority Under Which Corporate Person is Incorporated/Registered	ROC DELHI II
4. Corporate Identity Number/Limited Liability Entity Number of Corporate Person	U93000DL2011FTC227922
5. Address of The Registered Office And Principal Office (If any) of Corporate Persons	507, 5th Floor, D.D.A. Building No. 5, District Centre, Janakpuri-61, West Delhi, New Delhi-110058, India
6. Liquidation Commencement Date of Corporate Person	24.03.2026
7. Name, Address, Email Address, Telephone Number And The Registration Number of The Liquidator	CA Pawan Kumar Garg 25-A, Pocket-I, Sheikh Sarai-2, New Delhi-110017 Email Id : ca.pawangarg@gmail.com IBBI REG NO. IBBI/PA-001/IP-P00608/2017-2018/1069
8. Last Date For Submission of Claims	23.04.2026

Notice is hereby given that Alue India Private Limited has commenced voluntary liquidation on 24.03.2026.
The stakeholders of Alue India Private Limited are hereby called upon to submit proof of their claims, on or before 23.04.2026 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator : Sd/-
CA Pawan Kumar Garg
25-A, Pocket-I, Sheikh Sarai-2, New Delhi-110017
IBBI REG NO. IBBI/PA-001/IP-P00608/2017-2018/1069
Date : 25.03.2026
Place : New Delhi

33th E Auction Sale Notice under IBC, 2016

M/S RG INFRA-BUILD PRIVATE LIMITED (IN LIQUIDATION),
CIN: U70101DL2005PTC135052
Regd. Off: G-02, Ground Floor, Plot No. SU LSC B-Block RG City Centre, Lawrence Road, Delhi-110035.
Liquidator's Office: 1670/1-20, Shanti Nagar, Tri-Nagar, Delhi - 110035

Sale of assets of M/s RG Infra-Build Private Limited (in Liquidation) by the liquidator appointed by the Hon'ble National Company Law Tribunal, Court-II, New Delhi, on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHAT EVER THERE IS BASIS", "NO RECOURSE BASIS" and "WITHOUT ANY CLAIM/COMPENSATION IN FUTURE". The undersigned shall conduct the sale through the e-auction platform hosted at <https://ibbi.banknet.com>.

Description	Date and Time of E-Auction	Reserve Price (INR)	EMD Amount & Documents submission deadline	Bid Incremental value
Office Space and Plant & Machinery at RG City Centre, Lawrence Road, Delhi-110035.	Date: 17.04.2026 Time: 11:30 AM to 01:30 PM (with unlimited extension of 5 minutes each)	Rs. 5,14,12,600/- (Rs. Five Crore Fourteen Lacs Twelve Thousand Six Hundred only)	Rs. 51,41,260/- (Rs. Fifty One Lacs Forty One Thousand Two Hundred Sixty only) 15.04.2026	Rs. 2,00,000/- (Rs. Two Lacs only)
1. Unit No- 101 addressing super-area of 431.07 Sq mt (covered area is 301.75 Sq mt), Office Tables (Old), 2 Nos. Ductable Units (Old), 2 Nos and Wooden Almirah (Old), 1 Nos.				

Date of Inspection: Up to 10.04.2026 till 5.00 PM with prior intimation to the Liquidator.
Last date for submission of eligibility documents: 15.04.2026 till 5.00 PM.
Last date for submission of EMD: 15.04.2026 till 5.00 PM.

Terms & Conditions of the proposed auction are as under:
1. This Sale Notice must be read along with the E-Auction Process Information Document containing asset details, eligibility requirements under Section 29A of the IBC, 2016, and all general and technical terms of the e-auction.
2. The prospective bidders shall upload the required documents, including the Section 29A Affidavit and Declaration and all other specified documents as detailed in E-Auction Process Information Document through the BAAANKNET platform at <https://ibbi.banknet.com>.
3. Prospective bidders must inspect and undertake due diligence of the assets with prior notice to the Liquidator. Requests for inspection may be sent to rajesha@rginfra.com.
4. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the BAAANKNET e-auction platform.
5. If a prospective bidder is found ineligible for any reason, the EMD shall stand forfeited.
6. The sale shall be cancelled and the amount deposited shall be forfeited if the successful bidder fails to remit the balance sale consideration within the time specified in the E-Auction Process Information Document.
Rakesh Kumar Jain, Liquidator
Regn: IBBI/IBBI/PA-001/IP-P01297/2018-19/12068
Email: rginfraibuild@gmail.com

ATVO Enterprises Limited
(Formerly Known as Vandana Knitwear Limited)
CIN NO: L4641TRJ995PLC072122; GSTIN: 08AADCT0860HIZE
Registered Office: Bhandari Plaza, 2nd Floor, Opp Nagar Parishad Rajendra Marg Bhiwara - 311001 (Rajasthan)
Contact: 96607-81000, E-Mail ID: vandana.knitwearlimited2021@gmail.com
Website: www.vandana.knitwear.com

NOTICE
SPECIAL WINDOW FOR RE-LODGE-MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI circular No. HO/38/13/11(2)2026-MIRSD-P0D/13750/2026 dated January 30, 2026, we bring it to your notice that a Special Window has been opened from February 05, 2026 to February 04, 2027, to facilitate the transfer and dematerialisation ("demat") of physical securities.

This facility of the said Special Window is for lodgement of physical securities transfer and demat which were sold/purchased prior to April 01, 2019. Shareholders/Investors are requested to refer to the below matrix as prescribed inter-alia by SEBI vide its circular dated January 30, 2026 for guidance on applying for transfer and dematerialisation of physical shares:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No	Yes	X
Before April 01, 2019	Yes (It is fresh lodgement)	Yes	X
Before April 01, 2019	Yes (It was rejected/ returned earlier)	Yes	X
Before April 01, 2019	Yes	NO	X
Before April 01, 2019	No	NO	X

Please note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this Special Window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter or lodgement of documents, shareholders are requested to contact the Company's Registrar and Share Transfer Agent MUGF Intime India Private Limited (Formerly Known as Link Intime Private Limited) (RTA of ATVO Enterprises Limited) at C-102, Embassy 247, L.B. Marg, Vikhroli (West), Mumbai - 400083, Email Id: rttdelpdesk@ibm.pms.mugf.com, Tel.No: +91 22 4918 6900.
Important Note: All shareholders are requested to ensure that their E-mail IDs/KYC details are updated with RTA of the Company or with their respective Depository Participants.

For ATVO Enterprises Limited (Formerly Known as Vandana Knitwear Limited)
Kirti Agarwal
Company Secretary & Compliance Officer
Place: Bhiwara
Date: 24.03.2026

Agarwal Duplex Board Mills Limited
(CIN: L99999DL1984PLC019052) (GSTIN: 09AAACA3230H1Z4)
Regd. Office: 216, Aggarwal Prestige Mall, Plot No. 2, Community Center, Along Road No. 44, Pitampura, New Delhi - 110034
Website: www.agarwalduplex.net, Tel.: +91 11 47527700,
E-mail: agarwalduplex1984@gmail.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES
Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-P0D/13750/2026 dated 30 January 2026, all shareholders are hereby informed that a special window has been opened for a period of one year, from 5 February 2026 to 4 February 2027, to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1 April 2019. The said special window shall also be available for such physical share transfer requests which were submitted earlier but were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. All securities transferred under this special window shall be mandatorily credited only in dematerialised form to the transferee's demat account. Further, such securities shall be subject to a lock-in for a period of one year from the date of registration of transfer, during which the securities shall not be transferred/lien-marked/pledged. The transferee shall be mandatorily required to submit all documents, as prescribed under the aforesaid SEBI Circular, to the Company's Registrar and Share Transfer Agent (RTA), i.e. **BETAL Financial & Computer Services Pvt Ltd**, BEETAL House, 3rd Floor, 99, Madangir, Behind LSC, New Delhi - 110062 Ph. 011-42959000-09, Email id: betalrta@gmail.com.
For further details, investors may refer to the SEBI circular which is also available on the companies' website: www.agarwalduplex.net.

Cases involving disputes between the transferor and transferee shall not be considered under this special window and may be resolved by the concerned parties through appropriate court or NCLT proceedings. Securities that have already been transferred to the Investor Education and Protection Fund (IEPF) shall not be eligible for processing under this special window.

For Agarwal Duplex Board Mills Limited
Sd/-
Neeraj Goel
Managing Director
Date: 25.03.2026
Place: Delhi

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - III
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)
DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/2/2025 09.03.2026

PUNJAB NATIONAL BANK
Versus
M/S JAI BABA BRICKS

To,
(CD1) M/S JAI BABA BRICKS CENTRE WARD NO. 4, HARI NAGAR COLONY, SOHNA - 122103, THROUGH PROPRIETOR, SH. MANOHAR, Karnal, HARYANA
(CD2) SH. MANOHAR S/O SH. VIPAT, PROPRIETOR OF M/S JAI BABA BRICKS, R/O WARD NO. 4, HARI NAGAR COLONY, SOHNA KARNAL, HARYANA-0
(CD3) SH. MAHESH KUMAR R/O VPO BALUDA, TEHSIL SOHNA Karnal, HARYANA-0
(CD4) SH. VIPAT SINGH S/O SH. DEEWAN, R/O WARD NO.4, HARI NAGAR COLONY, SOHNA KARNAL, HARYANA-0

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)** in OA/154/2020 an amount of Rs 2140197 (Rupees Twenty One Lakhs Forty Thousands One Hundred Ninety Seven Only) along with pendentlite and future interest @ 11% Compound Interest Monthly w.e.f. 23/12/2019 till realization and costs of Rs 24005 (Rupees Twenty Four Thousands Five Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 01.06.2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 09.03.2026

G.S AHLWALIA Sd/-
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
CONTACT NO: PREM LATA 82871 20978

POSSESSION NOTICE (FOR IMMovable PROPERTY)

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 31(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	NOTICE DATE:
HR/GGN/KRNL/A000001299. 1. Mr. Mohd Asif 2. Mrs. Reshma Reshma & Mr. Md Aslam. 9361 Sitapur Pariz Janakpuri, 12, Sitapur Pariz, Janakpuri, Metro, West New Delhi, Delhi, India - 110059	17.03.2026 Total Outstanding: Rs. 31,43,927/-

1) Of Property: A Residential Plot Area Measuring 50 Sq. Yards, Comprising In Kharsa No. 257, Situated At Block-e, Residential Colony Garima Garden Colony, Hadbast Village Pasodna, Pargana: Loni, Tehsil & District: Gaziabad, Uttar Pradesh (hereinafter Called Referred To As The Said Property). Boundaries Of The Property: As Per Sale Deed, East: Plot Of Digar, West: Plot Of Digar, North: Plot Of Digar, South: Rasta 15 Ft

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/MNR/NAMR/A000000002. 1. Mr. Tarun Tak 2. Mr. Reena Reena. 6/339 Trilok Puri East Metro Delhi-110091 Demand Date & Amount: 09.01.2026 & Rs. 26,14,829/- Description Of Property: Freehold Residential Single Storey House No. 9 falling under Kharsa No. 444 built on Plot No. 9 Situated at "Aditya Green City" in Village Duhai Pargana Jalaalabad Tehsil & Distt. Gaziabad (U.P.) Land owned by another party, side length 20 feet, West: 25-foot wide road, side length 20 feet, North: Plot number 10, side length 40 feet, South: Plot number 8, side length 40 feet	17.03.2026 Rs. 26,14,813/-

DL/DL/DND/A000000002. 1. Ms. Balvinder Kaur 2. Mr. Narayan Singh & Mr. Nirmal Singh. Hno 155 Govind Nagar, Gaziabad, Metro, Gaziabad, Uttar Pradesh, India - 201013 | Demand Date & Amount: 09.01.2026 & Rs. 24,03,223/- | Description Of Property: Flat No. FF-2 (MIG) on 1st Floor area measuring 720 sq ft Plot No. 19 part of Kharsa No. 403 and 404 situated at Village Hansav Colony Known as Ram Bagh Colony-1, Tehsil and District Gaziabad, Uttar Pradesh. Herein after referred to as the "said property". Boundaries: As per Technical Report, East - Others, West- Flat No. FF-01/Plot No. 18, North- Road 20ft Wide, South- Balcony/Plot No. 10

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/DL/LXND/A000000059. 1. Mr. Babita Aggarwal 2. Mr. Pramod Kumar Aggarwal & Mr. Pramod Kumar Aggarwal. A-10, Near Shiv Mandir Sec-23, Sanjay Nagar Gaziabad Up, Metro, Gaziabad, Uttar Pradesh, India - 201002 Demand Date & Amount: 09.01.2026 & Rs. 73,720/- Description Of Property: Residential Apartment No. 362/Third Floor, area measuring 985 Sq. Ft., situated in Gaur Homes Elegance, Block E, Govindpuram, Tehsil & Distt. Gaziabad, U.P. (Hereinafter referred to as the "said property"). Boundaries: As per Technical: East - Vastu Plot (Ramp), West Road 20 Feet/Entry, North Road 16 Feet, South Other Property	17.03.2026 Rs. 7,68,302/-

DL/GRN/ALPH/A000000037. 1. Ms. Bushra Bushra 2. Mr. Mohd Nadeem. 89, Rasoolpur Sikroda, 0, Rasoolpur Sikroda, Gaziabad, Metro, Gaziabad, Uttar Pradesh, India - 201001 | Demand Date & Amount: 09.01.2026 & Rs. 6,19,431/-

DL/SDR/SDRA/A000001757. 1. Mr. Mohd Saleem 2. Mrs. Ismat Ismat. D-13, 0, Garima Garden Main Market, Near Sai Mandir, Gaziabad, Uttar Pradesh, India - 201005 | Demand Date & Amount: 09.01.2026 & Rs. 11,22,328/- | Description Of Property: Flat No. D-13, Old House/Plot No. D-13/1, area measuring 50 Sq Yds, i.e. 41.80 sqm, out of Kharsa No. 278mi, situated in the colony of Garima Garden, Gdm Pasodna, Pargana Loni, Tehsil & District Gaziabad, Uttar Pradesh-201005 Hereinafter referred to as "Said Property/Floor". Boundaries: As per Technical Report. East: Other Property, West: Road 20ft, North: Other Property, South: Other Property

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/MNR/NAMR/A000000017. 1. Mr. Pankaj Pappu 2. Mr. Rinku Rinku & Mr. Meena Devi. H No 342 Krishna Nagar Meerut Road Gaziabad, Rural, Gaziabad, Uttar Pradesh, India - 201001 Demand Date & Amount: 09.01.2026 & Rs. 5,94,341/- Description Of Property: Freehold Residential House Built on Plot measuring 720 sq sq. yd. (50.15 sq. mtr.) falling under Kharsa No. 782 situated at Village Sihani Pargana Loni Tehsil & Distt. Gaziabad (U.P.) Hereinafter referred to as the "said property". East- Flat No-29 A, 18 ft wide road, West- Plot of Birma Devi, North: Other Property, South: 18 ft wide road	17.03.2026 Rs. 6,02,121/-

DL/BDP/BDPR/A000001059. 1. Mr. Deepak Kumar Shrivastava 2. Mrs. Manju Shrivastava. House No- 30-A, Shakti Khand-1, Indirapuram, Ashish Digital Photo Studio, Semiurban Gaziabad Uttar Pradesh - 201014 | Demand Date & Amount: 17.02.2026 & Rs. 7,52,265/- | Description Of Property: Flat No. SK-130A (LIG) (TS) on 1st Floor area measuring 28.90 sqmt situated at colony known as Indrapuram Tehsil and District Gaziabad, Uttar Pradesh (U.P.) Hereinafter referred to as the "said property". East- Flat No-29 A, 18 ft wide road, West- Flat No-19 A, North- Flat No 31 A, South- Flat No. 27A

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/BDP/BDPR/A000001059. 1. Mr. Deepak Kumar Shrivastava 2. Mrs. Manju Shrivastava. House No- 30-A, Shakti Khand-1, Indirapuram, Ashish Digital Photo Studio, Semiurban Gaziabad Uttar Pradesh - 201014 Demand Date & Amount: 17.02.2026 & Rs. 7,52,265/- Description Of Property: Flat No. SK-130A (LIG) (TS) on 1st Floor area measuring 28.90 sqmt situated at colony known as Indrapuram Tehsil and District Gaziabad, Uttar Pradesh (U.P.) Hereinafter referred to as the "said property". East- Flat No-29 A, 18 ft wide road, West- Flat No-19 A, North- Flat No 31 A, South- Flat No. 27A	17.03.2026 Rs. 7,21,217/-

DL/BPR/BDPR/A000000369. 1. Mr. Atar Singh Atar Singh - through its Legal Heirs 2. Mrs. Munesh Munesh, House Number: 236, 00, Kila Dohal, Madhupura Gaziabad, Metro, Gaziabad, Uttar Pradesh, India - 201009 | Demand Date & Amount: 09.01.2026 & Rs. 14,52,591/- | Description Of Property: Residential House No. 1205, area measuring 107 Sq. Yards, i.e. 89.46 Sq. Meters, out of Kharsa No. 560, situated at Old Vijay Nagar, in the Village Mirzapur, Pargana Loni, Tehsil and Distt. Gaziabad, U.P. Herein after referred to as the "said property". Boundaries as per the last deed - East: House of Ramnath, West: House of Kalu Yadav, North: House of Gopi Ram, South: Road 8 Ft.

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/SDR/SDRA/A000001757. 1. Mr. Mohd Saleem 2. Mrs. Ismat Ismat. D-13, 0, Garima Garden Main Market, Near Sai Mandir, Gaziabad, Uttar Pradesh, India - 201005 Demand Date & Amount: 09.01.2026 & Rs. 11,22,328/- Description Of Property: Flat No. D-13, Old House/Plot No. D-13/1, area measuring 50 Sq Yds, i.e. 41.80 sqm, out of Kharsa No. 278mi, situated in the colony of Garima Garden, Gdm Pasodna, Pargana Loni, Tehsil & District Gaziabad, Uttar Pradesh-201005 Hereinafter referred to as "Said Property/Floor". Boundaries: As per Technical Report. East: Other Property, West: Road 20ft, North: Other Property, South: Other Property	17.03.2026 Rs. 6,02,121/-

DL/MNR/NAMR/A000000017. 1. Mr. Pankaj Pappu 2. Mr. Rinku Rinku & Mr. Meena Devi. H No 342 Krishna Nagar Meerut Road Gaziabad, Rural, Gaziabad, Uttar Pradesh, India - 201001 | Demand Date & Amount: 09.01.2026 & Rs. 5,94,341/- | Description Of Property: Freehold Residential House Built on Plot measuring 720 sq sq. yd. (50.15 sq. mtr.) falling under Kharsa No. 782 situated at Village Sihani Pargana Loni Tehsil & Distt. Gaziabad (U.P.) Hereinafter referred to as the "said property". East- Flat No-29 A, 18 ft wide road, West- Plot of Birma Devi, North: Other Property, South: 18 ft wide road

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/BDP/BDPR/A000001059. 1. Mr. Deepak Kumar Shrivastava 2. Mrs. Manju Shrivastava. House No- 30-A, Shakti Khand-1, Indirapuram, Ashish Digital Photo Studio, Semiurban Gaziabad Uttar Pradesh - 201014 Demand Date & Amount: 17.02.2026 & Rs. 7,52,265/- Description Of Property: Flat No. SK-130A (LIG) (TS) on 1st Floor area measuring 28.90 sqmt situated at colony known as Indrapuram Tehsil and District Gaziabad, Uttar Pradesh (U.P.) Hereinafter referred to as the "said property". East- Flat No-29 A, 18 ft wide road, West- Flat No-19 A, North- Flat No 31 A, South- Flat No. 27A	17.03.2026 Rs. 7,21,217/-

DL/BPR/BDPR/A000000369. 1. Mr. Atar Singh Atar Singh - through its Legal Heirs 2. Mrs. Munesh Munesh, House Number: 236, 00, Kila Dohal, Madhupura Gaziabad, Metro, Gaziabad, Uttar Pradesh, India - 201009 | Demand Date & Amount: 09.01.2026 & Rs. 14,52,591/- | Description Of Property: Residential House No. 1205, area measuring 107 Sq. Yards, i.e. 89.46 Sq. Meters, out of Kharsa No. 560, situated at Old Vijay Nagar, in the Village Mirzapur, Pargana Loni, Tehsil and Distt. Gaziabad, U.P. Herein after referred to as the "said property". Boundaries as per the last deed - East: House of Ramnath, West: House of Kalu Yadav, North: House of Gopi Ram, South: Road 8 Ft.

Account Number, Name of the Borrowers & Address	NOTICE DATE:
DL/SDR/SDRA/A000001757. 1. Mr. Mohd Saleem 2. Mrs. Ismat Ismat. D-13, 0, Garima Garden Main Market, Near Sai Mandir, Gaziabad, Uttar Pradesh, India - 201005 Demand Date & Amount: 09.01.2026 & Rs. 11,22,328/- Description Of Property: Flat No. D-13, Old House/Plot No. D-13/1, area measuring 50 Sq Yds, i.e. 41.80 sqm, out of Kharsa No. 278mi, situated in the colony of Garima Garden, Gdm Pasodna, Pargana Loni, Tehsil & District Gaziabad, Uttar Pradesh-201005 Hereinafter referred to as "Said Property/Floor". Boundaries: As per Technical Report. East: Other	

